

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Review Application Nos.180/00055/2018  
in  
Original Application Nos.180/00391/2015**

**Wednesday, this the 12<sup>th</sup> day of December, 2018**

**CORAM:**

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER  
HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

1. Union of India  
represented by the Secretary to the Government of India,  
Ministry of Shipping, Department of Shipping,  
Transport Bhavan, No.1, Parliament Street,  
New Delhi – 110 001.
2. The Chief Engineer & Administrator,  
Andaman Lakshadweep Harbour Works (ALHW),  
Port Blair – 744 101, Andaman and Nicobar Isles.
3. The Deputy Chief Engineer (Civil),  
Andaman Lakshadweep Harbour Works (ALHW),  
Union Territory of Lakshadweep, Amini – 682 552.
4. The Pay & Accounts Officer,  
Office of the Pr. Chief Controller of Accounts,  
Internal Audit Wing (HQ),  
IDA Building, Jam Nagar House,  
Shahjahan Road,  
New Delhi – 110 011.

...Review Applicants/

Respondents in OA No.391/2015

**(By Advocate Mr.Sinu G Nath, ACGSC)**

vs.

Mathai M,  
S/o.C.Mathen,  
Retd. Assistant,  
Andaman Lakshadweep Harbour Works, (ALHW),  
Amini – 682 552, Union Territory of Lakshadweep.  
Residing at Naluthundil Ann Villa, Pannivizha  
Adoor P.O., Pathanamthitta District – 689 523. ...Review Respondent  
...Applicant in OA No.391/2015

.2.

**ORDER**  
**(BY CIRCULATION)**

**HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

RA No.55/2018 in OA No.391/2015 has been filed. The OA was disposed of by this Tribunal on 30.08.2018 and the copy of the order supplied on 05.09.2018. The Review Application is filed in December, 2018. The Review applicant has not stated any valid reason for the delay.

2. The RA is liable to be rejected on the following ground:

- 1) Rule 17(1) of CAT (Procedure) Rules provides for a Review to be filed within 30 days from the date of receipt of copy of the order sought to be reviewed. The Review applicants are seeking review of an order pronounced on 30.08.2018. The RA, thus is time barred. The judgment of Hon'ble Supreme Court in the case of **Chennai Metropolitan Water Supply and Sewage Board Vs. T.T.Murali Babu (2014) 4 SCC 108** refers.
- 2) No error apparent on the face of the order has been cited in the Review Application meriting a review.

3. There is no provision for condoning the delay in filing the RA. Therefore, we are of the view that this Tribunal has no jurisdiction to condone the delay in filing the Review Application. Hence, the MA No.1354/2018 is dismissed. Consequent to the dismissal of the MA the Review Application is also dismissed. No costs.

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)**  
**ADMINISTRATIVE MEMBER**

.3.

**List of Annexures in R.A.No.180/00055/2018 in O.A.No.180/00391/2015**

- 1. Annexure RA-1** – True copy of common order dated 30.08.2018 in O.A.No.180/391/2015

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